

Mr. Deputy-Speaker: The answer is that they are importing sufficient quantities.

Shri S. C. Samanta: May I know whether the agreement stands in any way against using our Indian ships completely for importing this oil?

Shri Alagesan: I do not think so.

Shri P. C. Borooah: What is the actual quantity of kerosene that we are manufacturing at the moment in the country and may I know by what time we will be self-sufficient in this commodity?

Shri Alagesan: At present we are manufacturing between 130,000 tons to 135,000 tons of kerosene. When the second million-ton unit of Koyali and the second million-ton unit of Barauni go into production we will have much more kerosene.

Shri N. Sreekantan Nair: Sir, I rise to a point of order.

Mr. Deputy-Speaker: What is the point of order during the Question Hour?

Shri N. Sreekantan Nair: The reply given by the hon. Minister was that our production ranges from 130,000 tons to 235,000 tons. It is something obnoxious.

Shri Alagesan: I said "130,000 tons to 135,000 tons".

Shrimati Savitri Nigam: Is it a fact that the import of kerosene oil is much more expensive than the import of crude oil and then refining it in our own country? If the answer is in the affirmative, may I know why proper expansion has not been made in our refineries so that we could import crude and refine it instead of importing kerosene oil and thereby save a lot of money?

Mr. Deputy-Speaker: It is a suggestion for action.

Consumer Price Index Numbers for Delhi

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*302. **Shri S. M. Banerjee:**

Shri Daji:

Shri Vishwa Nath Pandey:

Shri Dhuleshwar Meena:

Shri Ramachandra Ulaka:

Shri P. C. Borooah:

Shri Heda:

Shri Sidheshwar Prasad:

Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

(a) whether the Technical Advisory Committee on Consumer Price Index numbers has scrutinised the Report of the Expert Committee on Consumer Price Index numbers for Delhi;

(b) whether it has also submitted any Report to Government; and

(c) if so, its recommendations and the action taken by Government thereon?

The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri Shahnawaz Khan):
(a) Yes.

(b) The Government has received the recommendations of the Technical Advisory Committee.

(c) The Technical Advisory Committee considered the recommendations of the Expert Committee which suggested adjustment in the Consumer Price Index Numbers for 1960 on base 1944 and the corresponding linking factor. The main recommendations of the Technical Advisory Committee were:—

(a) The change of the weighting diagram proposed by the Expert Committee should not be undertaken at this stage in the context of evolving the linking formula;

(b) The index may be corrected for the deficiency noticed by

the Expert Committee in respect of House Rent in an appropriate manner; and

- (a) The correction in the index suggested by the Expert Committee on account of the discrepancy in the pricing of cinema tickets was endorsed.

The decision of the Chief Commissioner, Delhi, on the recommendations of the Expert Committee, in the light of the comments of the Technical Advisory Committee has already been announced in Delhi Administration's notification No. F. 25(55)/64-Lab. dated 1st February, 1966. A copy of this notification is laid on the Table of the House. [placed in Library. See No. LT-5645/66].

Steps have been taken by the Director Labour Bureau to revise the Delhi Index Numbers in accordance with the above decision.

Shri S. M. Banerjee: It is my information that the expert committee which was appointed under the chairmanship of Professor Ganguli submitted a report in which they pointed out that the consumer price index of Delhi was wrong to the tune of 29 points. I want to know the circumstances in which another technical advisory committee was appointed to scrutinise the expert committee's report. May I also know whether the technical advisory committee has recommended that this wrong compilation is only to the extent of 10 points and not 29 points?

Shri Shahnawaz Khan: First of all, I want to inform my hon. friend that the expert committee was headed by Dr. Satyanarayana, Director, National Council of Applied Economic Research. It is true that this expert committee recommended that the price index should be 179 points. The matter was considered by the technical advisory committee which recommended that it should be 168 and not 179 points. So, to that extent, Shri Banerjee was right. There is a difference of 11 points.

12.00 hrs.

Shri S. M. Banerjee: I would like to know whether, on the basis of the recommendations of the expert committee, the hon. Minister of Labour and Employment has issued necessary instructions to the employers' association of Delhi and other Government offices to pay dearness allowance according to this and to pay the arrears of dearness allowance retrospectively.

Shri Shahnawaz Khan: As I said, a notification has been published already under the orders of the Chief Commissioner of Delhi and the consequential action, we hope, will be taken by all concerned.

Regarding Starred Question No. 303

श्री अंकार लाल बैरवा (कोटा) :
उपाध्यक्ष महोदय, मेरा पायंट आफ़ आर्डर है।

श्री प्रकाशवीर शास्त्री (बिजनौर) :
उपाध्यक्ष महोदय, प्रश्न संख्या 303 बड़ा महत्वपूर्ण है। अगर मिनिस्टर साहब इसका जवाब दे सकें, तो बहुत अच्छा है।

Mr. Deputy-Speaker: If the Home Minister is anxious, I have no objection.

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): It is not a question of my being anxious; if the House wants, I am ready.

Some hon. Members: Yes.

Mr. Deputy-Speaker: He may read the answer. I will not allow any questions on it.

Dr. L. M. Singhvi: Then, what is the use of taking it up?

Mr. Deputy-Speaker: The Question Hour is over.

श्री रामसेवक यादव : अगर पूरक प्रश्न न पूछने दिये जायें, तो केवल उत्तर पढ़ देने का कोई मतलब नहीं है।

श्री प्रकाशवीर शास्त्री : सप्लीमेंटरीज पूछने का अवसर भी दिया जाना चाहिए।

श्री हुकम चन्द कछवाय : प्रश्न का उत्तर तो हम बाद में भी पढ़ लेंगे। इस पर पूरक प्रश्न भी पूछने का समय देना चाहिए।

Dr. L. M. Singhvi: The rule is that if the question is answered on the request of the Minister, of course supplementary questions can also be asked; otherwise, the written answer would at any rate be available to us.

Mr. Deputy-Speaker: He has said that if the House wants, he is prepared to answer it.

डा० राम मनोहर लोहिया : हाउस तो जो कुछ चाहे वह कर सकता है।

Mr. Deputy-Speaker: He is not requesting me to take up the question.

WRITTEN ANSWERS TO QUESTIONS

कैरों हत्या काण्ड

- * 303. श्री प्रकाशवीर शास्त्री :
श्री हुकम चन्द कछवाय :
श्री जगदेव सिंह सिद्धान्ती :
श्री यशपाल सिंह :
श्री विइवनाथ पाण्डेय :
श्री किन्दर लाल :
श्री रामचन्द्र उलाका :
श्री धुलेन्द्र मीना :
श्री लहटन चौधरी :
डा० लक्ष्मीमल्ल सिंघवी :
श्री वी० चं० शर्मा :
श्री धर्मलिंगम :
श्री मा० ल० जाधव :
श्री जेधे :

क्या गृह-कार्य मंत्री 3 नवम्बर, 1965 के तारांकित प्रश्न संख्या 25 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) कैरों हत्या काण्ड के बारे में की जा रही जांच में और क्या प्रगति हुई है; और

(ख) अब तक किसी निर्णय पर न पहुंचने के क्या मुख्य कारण हैं ?

गृह-कार्य मंत्रालय में राज्य-मंत्री तथा प्रतिरक्षा मंत्रालय में प्रतिरक्षा सम्भरण मंत्री (श्री हाथी) : (क) और (ख). प्रमुख अभियुक्त के विरुद्ध प्रत्यर्पण कार्यवाही 25-1-1966 को पूरी हुई और अब उसे 2-2-1966 को भारत लाया गया है। आगे की जांच जारी है।

Rehabilitation Programme of Dandakaranya Development Authority

- *304. Shri P. C. Borooh;
Shri M. L. Dwivedi;
Shri Bhagwat Jha Azad;
Shri Subodh Hansda;
Shri S. C. Samanta:

Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

(a) whether an industry-based rehabilitation programme was chalked out at the Thirty-second meeting of the Dandakaranya Development Authority held recently in Bhopal; and

(b) if so, the details of the programme?

The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram): (a) In the meeting of the Dandakaranya Development Authority held on 11th December, 1965 at Phopal, the planning and implementation of the programme for setting up of industrial units in Dandakaranya were reviewed.

(b) A statement giving the details of the programme which was reviewed is laid on the Table of the House. [Placed in Library. See No. LT-5646/66].

Settlement of Migrants in Andaman and Nicobar Islands

- *305. Shri S. C. Samanta;
Shri Subodh Hansda;
Shri P. C. Borooh;
Shri M. L. Dwivedi: